

**IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION**

PETITION FOR SPECIAL LEAVE TO APPEAL (CRL.) NO. 840 OF 2014

WITH

CRIMINAL MISCELLANEOUS PETITION NOS. 2174 & 2175 OF 2014

(Applications for bail & exemption from filing certified copy of the Impugned Order)

Matru		... Petitioner(s)
	VERSUS	
State of Uttar Pradesh		... Respondent(s)

OFFICE REPORT

The matter above mentioned was listed before the Hon'ble Court on 20th January, 2014 when the Court was pleased to pass the following order:

"Issue notice for final hearing. Respondents may file affidavit as how much sentence the petitioner has already undergone."

Accordingly Show Cause Notice was issued to the sole Respondent/ State through registered post A.D. on 18th February, 2014.

Mr. Abhishth Kumar, Advocate has on 18th June, 2014 filed Vakalatnama/Appearance and has on 10th October, 2014 filed Counter Affidavit on behalf of sole Respondent/State. Copy of Counter Affidavit is circulated herewith for kind perusal of the Hon'ble Court.

Service of Show Cause Notice is complete.

The matter above-mentioned is listed before the Hon'ble Court with this office report.

DATED this the 15th day of October, 2014.

ASSISTANT REGISTRAR

COPY TO:Mr. Shiv Kumar Suri, Advocate (A.C.)
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c4/dk

ASSISTANT REGISTRAR